

THE HIGH COURT OF MEGHALAYA: SHILLONG

NOTIFICATION

No. HCM.III/166/2019-Judl./Part-I/552

Dated Shillong, the 30th October, 2025

In supersession of the Constitution of Benches as ordered vide this Registry's Notification No. HCM.III/166/2019-Judl./Part-I/550 dated 08th October, 2025, the Hon'ble the Chief Justice is pleased to constitute the following **DIVISION BENCHES** and **SINGLE BENCHES** w.e.f. **03rd November, 2025**, until further orders:

DIVISION BENCHES		
	NAMES OF THE HON'BLE JUDGES	DETERMINATION
1	DIVISION BENCH-I: Hon'ble the Chief Justice and Hon'ble Mr. Justice W. Diengdoh [Court Room No. 1]	1. Public Interest Litigations; 2. All Intra Court Writ Appeals; 3. Writ Petitions specified in Rule 4(b)(c) and (g) of Chapter III of the Rules of High Court of Meghalaya, 2013; 4. Arbitration Appeals; 5. Commercial Appeals under the Commercial Appellate Division of the High Court; 6. New filings of Criminal Appeals where the punishment is 10 years imprisonment and above – effective from 09-10-2025; 7. Any other matter required to be heard by a Division Bench;
2	DIVISION BENCH-II: Hon'ble Mr. Justice H.S. Thangkhiew and Hon'ble Mr. Justice B. Bhattacharjee [Court Room No. 2]	1. All matters relating to tribal issues required to be heard by a Division Bench; 2. All appeals relating to tax and revenue required to be heard by a Division Bench; 3. All matters released from Division Bench-I;
3	DIVISION BENCH-III: Hon'ble Mr. Justice W. Diengdoh and Hon'ble Mr. Justice B. Bhattacharjee [Court Room No. 3]	1. Criminal Appeals where the punishment is 10 years imprisonment and above;
SINGLE BENCHES		
	NAMES OF THE HON'BLE JUDGES	DETERMINATION
1.	Hon'ble the Chief Justice [Court Room No. 1]	1. Civil Revision Petitions (of the year 2024); 2. New filings of Second Appeals – effective from 03-11-2025;

2.	Hon'ble Mr. Justice H.S. Thangkhiew. [Court Room No. 2]	1. All petitions filed under the Arbitration and Conciliation Act, 1996; 2. Company Petitions; 3. Civil Writ Petitions (from the year 2024 onwards); 4. All writ petitions relating to the Recovery of Debts and Bankruptcy Act, 1993 including from the Debts Recovery Tribunal, the Debts Recovery Appellate Tribunal, the National Company Law Tribunal and the National Company Law Appellate Tribunal and also under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002; 5. First Appeals; 6. Second Appeals; 7. Civil Contempt Cases; 8. Transfer Petitions; and 9. All Single Bench matters not falling within the determination of any other Single Bench;
3.	Hon'ble Mr. Justice W. Diengdoh. [Court Room No. 3]	1. Civil Writ Petitions (of the year 2022 and 2023); 2. Criminal Appeals (below 10 years imprisonment); 3. MACT Appeals; and 4. Bail matters – both Regular and Anticipatory;
4.	Hon'ble Mr. Justice B. Bhattacharjee. [Court Room No. 4]	1. Civil Writ Petitions (upto the year 2021); 2. All criminal matters falling within the determination of Single Bench excluding criminal appeals (below 10 years imprisonment); 3. Civil Revision Petitions (excluding petitions of the year 2024);

By Order

JOINT REGISTRAR (LISTING)

Memo. No. HCM.III/166/2019-JudI./Part-I/552A

Dated Shillong, the 30th October, 2025

Copy to: -

1. The Registrar -cum- PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for

favour of kind information of His Lordship.

5. The P.S to Advocate General/Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
6. The P.A to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information.
7. The Registrar (Judicial Service) –cum- CPC, High Court of Meghalaya, Shillong for favour of kind information.
8. The Deputy Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
9. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
10. The Assistant Registrar-IV/Stamp Reporter, High Court of Meghalaya, Shillong for favour of kind information and necessary action.
11. All Court Masters/Court officers concerned for information and necessary action.
- ✓ 12. The System Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
13. Notice Board.
14. Office File.

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30/10/25


JOINT REGISTRAR (LISTING)